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Central Administrative Tribunal, Principal Bench

Original Application No.618 of 2003
M.A.No.648/2003

New Delhi, this the 7th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member (A)

1. Shri Anand Singh (A.No.1008389)
S/o Shri Dariao Singh
H.No.375,
Vill. & PO Kair,
New Delhi
2. Ranjit Singh (A.No.2942818)
S/o late Shri Rula Ram,
H.No.99, Sultanpuri,
New Delhi-41
3. Harnarayan Singh (A.No.2941855)
S/o Shri Pat Ram
R/o H.No.99, Sultanpuri,
New Delhi-41
4. Smt.Mahender Kaur,
Wd/o late Shri Dhanwant Singh
(A.No.63447207)
R/o N-67, Gali No.4,
Vishnu Garden, Tilak Nagar,
New Delhi
5. Smt.Krishna Devi,
Widow of late Shri Chinta Ram,
(A.No.2922193)
R/o D/2, Shivam Nagar,
Lakadh Bazar, Faridabad
(Haryana)
6. Smt.Bimla Devi,
Widow of late Shri Khushal Singh
(A.No.8001032)
R/o D-42/16, Kabul Line,
Delhi Cantt., New Delhi
7. Smt.Padmini Devi,
Wd/o late Shri Krishan
(A.No.2960378)
R/o WZ-226/A, Sadh Nagar,
New Delhi

.... Applicants

(By Advocate: Shri A.K. Pandey)

Versus

1. Union of India,
Through the Secretary,
Ministry of Defence,
New Delhi-1
2. The Engineer-in-Chief,
Army Headquarters,
Kashmir House,
New Delhi-1

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3. The Chief Engineer,
Delhi Zone, Delhi Cantt.
New Delhi-10
4. The Commander Works Engineer (Utilities)
Delhi Cantt.
New Delhi-10

.... Respondents

(By Advocate: Mrs. Harvinder Oberoi)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 648/2003

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

O.A. 618/2003

It is not in dispute that similar question has already considered by this Tribunal in O.A. 328/2003 (Kirpal Singh & ors. vs. Union of India & ors.). Therefore, on parity of reasoning, we dispose of the present application on the same terms as in O.A. 328/2003. O.A. is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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